Office of the Sub-Divisional Magistrate, Dalhousie, Distt. Chamba (H.P.)

- 1. Vinay Thakur s/o Shri Subash Cand, r/o c/o Subash Chand, r/o Bus Stand Dalhousie, Tehsil Dalhousie, District Chamba (H. P.) age 31 years.
- 2. Smt. Marea Sarmiento Arellano d/o Sh. Mario Arib Arellano, r/o Mabuco, Harmosa, Bataan, Philippines (age 27 years) . . *Applicants*.

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Vinay Thakur and Smt. Marea Sarmiento Arellano have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 03-11-2025 and that they have been living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 22nd December, 2025. After that no objection will be entertained and marriage will be registered.

Sd/-

Seal.

(ANIL KUMAR BHARDWAJ), er-cum-Sub-Divisional Magistrate,

Marriage Officer-cum-Sub-Divisional Magistrate, Dalhousie, District Chamba (H. P.).

In the Court of Sub-Divisional Magistrate, Chamba, Distt. Chamba (H.P.)

Dinesh Kumar s/o Sh. Ram Charan, r/o Village Pukhroti, P.O. Masroond, Tehsil & Distt. Chamba (H.P).

And

Bharti d/o Sh. Bhoginder, r/o Village Suddal, P.O. Sidhkund, Tehsil & Distt. Chamba (H. P).

Versus

The General Public

Subject.— Registration of Marriage under Section 8 (4) of the H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).

Public Notice

Whereas, the above named applicants have made an application before me under section 8 (4) of H.P. Registration of Marriages Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 04-11-2017 at their place of residence with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Gram Panchayat Masroond, Development Block Chamba well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the Registrar of Marriage and now, therefore, necessary order for the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objection are invited from the general public that if, anyone has any objections regarding the registration of marriage of above named applicants, they should appear before the undersigned in my Court on or before 22-12-2025. at 02.00 P.M. either personally or through their authorised agent of pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on 21st November, 2025.

Sd/-

Seal.

(PRIYANSHU KHATI, IAS,), Sub-Divisional Magistrate, Chamba, District Chamba (H.P.).